न्यायालयों के अधिकार क्षेत्र पर ऐसे मामलों में रोक लगा दी गई है जिनमें अधिकारों के रिकार्ड की किसी प्रविष्टि के औचित्य को स्पष्ट रूप में या निहित रूप में चुनौती देने का जिस में किसी पट्टेदारी की प्रभाव सीमा के निर्धारण के सम्बन्ध में राजस्व अधिकारियों को निर्णय करने के अधिकार प्रदान किये गये थे।

बिहार में बटाईदार तथा जोत की अधिकतम सीमा के उपबन्धों के संशोधन सम्बन्धी प्रस्ताव स्वीकृत किये गये थे, लेकिन राष्ट्रपति के अधिनियम के रूप में आवश्यक कानून बनने से पहिले, राष्ट्रपति की घोषणा वापिस ले ली गई।

पश्चिम बंगाल में, पहले जारी किये गये अध्यादेशों को प्रतिस्थापित कर, निम्नलिखित राष्ट्रपति के अधिनियम बनाये गये ;

(1) पश्चिम बंगाल भूमि सुधार (संशोधन) अधिनियम, 1968।

(2) पश्चिम बंगाल परिसर पट्टेदारी (संशोधन) अधिनियम, 1968।

(3) कलकत्ता ठिका पट्टेदारी (संशोधन) अधिनियम, 1968 तथा

(4) कलकत्ता ठिका पट्टेदारी कार्यवाही रोक (अस्थायी व्यवस्था) अधिनियम, 1968।

बेदखली कार्यवाही को रोकने की अवधि को बढ़ाने के लिये कलकत्ता ठिकधिपट्टेदारी कार्यवाही रोक (अस्थायी व्यवस्था) अधिनियम में और संशोधन किया गया।

13 जुलाई, 1970 को राष्ट्रपति की स्वीकृति प्राप्त कर निम्नलिखित दृष्टिकोण से बंगाल भूमि सुधार (संशोधन) अधिनियम, 1970, राष्ट्रपति के अधिनियम के रूप में, बनाया गया :

(1) कम से कम क्षेत्र के सम्बन्ध में प्रत्येक बरगदार की पूर्ण सुरक्षा सुनिश्चित करना ;

(2) बरगदार के अधिकार को दायभोग्य बनाना ;

(3) जहां बरगदार हल, पशु तथा अन्य आदानों की सप्लाई करता है उन मामलों में बरगदार का शेयर उत्पादन के 60 प्रतिशत से 75 प्रतिशत तक बढ़ाना ; और

(4) भागचाज अधिकारियों के निर्णय के विरुद्ध, अपीलों के मामले मुन्सिफ कोर्ट से सब डिविजनल अधिकारियों को हस्तान्तरण करना।

जोत की अधिकतम सीमा से सम्बन्धित उपबन्धों के पुनरीक्षण के लिये राष्ट्रपति अधिनियम के अधिनियमन सम्बन्धी प्रस्तावों को अंतिम रूप में दिया जा रहा है।

(ग) बहुत संघ राज्य क्षेत्रों में विशेष परिस्थितियां प्रचलित हैं, और वे बहुत राज्यों में प्रचलित परिस्थितयों के समान नहीं हैं। तथापि, अपेक्षित जानकारी एकत्रित की जा रही है और सभा-पटल पर रख दी जायेगी।

Target for Export of Sugar during 1970-71

1635. SHRI R. K. AMIN :
SHRI NANJA GOWDER :
SHRI G. C. NAIK :
SHRI D. N. DEB :
DR. M. SANTOSHAM :
SHRI GADILINGANA GOWD :
SHRI PILOO MODY :
SHRI N. K. SOMANI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the target for export of sugar during 1970-71;

(b) whether this target is likely to be achieved during the current year; and

(c) the details of efforts being made in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). Exports of sugar are made on calender year basis. It has been decided to export in 1970 about 3.20 lakh tonnes which is permissible under the International Sugar Agreement, 1968. About 95,000 tonnes of this quantity representing the U.S. quota to the U. S, A. and N. P. Q. to the UK is being exported under the provisions of the Sugar Export Promotion Act, 1958 and the loss will be met by the sugar industry. Another 50,000 tonnes is being exported by the State Trading Corporation of India. The balance quantity is being exported on Government account and the loss will be met from Central Revenues. The industry has, however, agreed to bear the handling expenses on this quantity. The exports are in progress and are likely to be completed by the end of this calendar year,

Export policy for 1971, is under consideration.

Setting up of Post Offices in Grain Market and in other sectors of Chandigarh

1636. SHRI SHRI CHAND GOYAL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the Grain Market of Chandigarh has been demanding the setting up of a post office in the grain market;

(b) if so, whether the same is likly to yield considerable income;

(c) whether there are some Sectors in Chandigarh which do not have post offices; if so, how many; and

(d) whether it is necessary to provide }. Sector with a post office ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) and (b). Representations were received by the Postmaster General, Ambala for the opening of a post office in Grain Market of Chandigarh. After examination, a Sub-Post Office has since been opend there on 22-6-1970.

(c) and (d). Sector Nos. 2, 3 to 6, 24, 25, 28, 30 to 38 and 44 to 47 of Chandigarh do not have Post Offices. The cases for opening of Post Offices in these Sectors will be examined by the Postmaster General, Ambala and Post Offices will be opened wherever found justified, according to departmental standards.

Unloading of Food from Ships in Calcutta Port

1637. SHRI SHRI CHAND GOYAL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether seven food ships could not be unloaded in Calcutta Port on account of the indefinite strike of dock workers and go-slow tactics of shore labour ; and

(b) if so, the steps taken by Government to unload the food ships ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Nine ships carring foodgrains could not be completely unloaded at Calcutta port during the period the shore labour adopted 'go slow' tactics and the dock workers went on strike. The shore labour adopted 'go slow' tactics from 17-6-70 and resumed normal working from 1-8-70 while dock workers went on strike from 1-7-70 and resumed normal working from 15-7-70.

(b) Normal working has already been resumed. Steps were however taken earlier to unload two ships mechanically at the two machanised berths and two more ships were shifted to berths at Calcutta Jetty,